reply given to Unstarred Question No. 986 on the 26th February, 1959 and state whether the detailed project report from M/s. Atkins and Partners of U.K. regarding the Heavy Structural Works and the Heavy Plate and Vessel Works has since been received?

The Minister of Industry (Shri Manubhai Shah): Not yet, sir.

Border Incidents

*37. **Shri D. C. Sharma:**
Shri Harish Chandra Mathur:
Shri Damar:
Shri Raghunath Singh:
Shri Biswanath Roy:
Dr. Ram Subhag Singh:
Shri Prakash V. Shastri:
Shrimati Mafida Ahmed:
Shri P. C. Borooah:
Shri S. A. Mehdi:
Shri Mohan Swarup:
Shri Hem Barua:

Will the **Prime Minister** be pleased to lay a statement on the Table showing:

(a) the details of border incidents which have taken place since the last statement was laid on the Table by him on the 27th April, 1959;

(b) the extent of loss in life and property suffered; and

(c) the steps taken by Government in the matter?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) A statement is laid on the Table of the House. [*See* Appendix I, annexure No. 5]

(b) Two persons were killed and Rs. 30,000 worth of property was lost

(c) Both at the State and Central levels the Government of India have been taking action with the Government of Pakistan to stop border incidents and violations.

We have a long border with Pakistan and it is not possible for the Government of India without the full co-operation of the Government of Pakistan to stop all border incidents. The Government of India have been making all efforts to obtain such cooperation from the Government of Pakistan.

The State Governments have also taken necessary security measures to minimise the possibility of Pakistani depredations.

नेहरू-नून समझौता

*३८. **श्री वाजपेयी :**
श्री हरिश्चन्द्र माथुर :
श्री डी० चं० शर्मा :
श्री पांगारकर :
श्री महन्ती :
श्री स० मो० बनर्जी :
श्री जगदीश अवस्थी :

क्या प्रधान मंत्री ३ मार्च १९५९ के अतारांकित प्रश्न संख्या ८६४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) नेहरू-नून समझौते को क्रियान्वित करने के लिये इस बीच क्या कदम उठाये गये हैं, और

(ख) क्या त्रिपुरा प्रशासन ने भागलपुर, त्रिपुरा में रेलवे लाइन के साथ लगी हुई भूमि का, जो पाकिस्तान को हस्तान्तरित की जा रही है, सर्वेक्षण पूरा कर लिया है ?

वैदेशिक-कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) (क) और (ख) सदन की मेज पर एक ब्यौरा रख दिया है, जिसमें स्थिति बताई गई है ।

विवरण

भारत और पाकिस्तान के प्रधान मंत्रियों के बीच सितम्बर, १९५८ में जो करार हुआ था, उसके अन्तर्गत पूर्व पाकिस्तान से सम्बद्ध मामलों के बारे में ३-३-५९ को लोक-सभा में तारांकित प्रश्न संख्या ८६४ के उत्तर में उपायों का उल्लेख किया

गया था; इसके अतिरिक्त जो उपाय बरते गये, वे इस प्रकार हैं :

(१) पुराने कूच-बिहार राज्य की बस्तियो की अदला-बदली और बेरूबारी यूनियन न० १२ के एक भाग का पाकिस्तान को देना .

संविधान के अनुच्छेद १४३ (१) के अन्तर्गत भारत के राष्ट्रपति ने सुप्रीम कोर्ट से पूछा है कि वह इस बात पर अपनी राय दे कि इन मामलों के बारे में प्रधान मंत्रियों के करार पर अमल करने के लिये कौन-कौन से वैधानिक उपाय आवश्यक होंगे। आशा है कि सुप्रीम कोर्ट राष्ट्रपति द्वारा भेजे गये प्रसग पर नवम्बर, १६५६ में सुनवाई आरम्भ कर देगी।

(२) भागलपुर, त्रिपुरा रेलवे लाइन की भूमि और रेलवे लाइन के पश्चिम मे भूमि का पाकिस्तान को देना '

त्रिपुरा प्रशासन उक्त भूमि का सर्वेक्षण कर रहा है ।

(३) २४ परगना–खुलना, और २४ परगना–जैसौर सीमा विवाद

पाकिस्तानी अधिकारियों के साथ सम्मिलित सर्वेक्षण का कार्य हो रहा है।

(४) पियेन और सूरमा नदिया

प्रधान मंत्रियों के करार के मुताबिक यहा और भोलागज में सीमाकन के प्रश्न पर दोनों तरफ के सर्वेक्षण अधिकारियो के बीच बातचीत चल रही है।

(५) तुकेरग्राम

पाकिस्तान सरकार से कहा गया है कि वह आसाम और पूर्व पाकिस्तान के मुख्य सचिवों के बीच एक मीटिंग कराने का प्रबन्ध करे।

Chinakuri Colliery Disaster

*39. Shrimati Renu Chakravartty:
Shri S. M. Banerjee:
Shri Kunhan:
Shri T B Vittal Rao:

Will the Minister of **Labour and Employment** be pleased to state

(a) the steps taken regarding the violations of mining safety rules and laws arising out of the investigations of the Chinakuri Colliery disaster, and

(b) whether any prosecutions have been started?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) Prosecutions have been launched against the management for violation of the statutory provisions concerned

Third Five Year Plan

*40. Shri Damani:
Shri S. M. Banerjee:
Shri Jagdish Awasthi:

Will the Minister of **Planning** be pleased to state

(a) whether Government is contemplating a scheme to associate Members of Parliament to discuss the salient features of the Third Five Year Plan and to offer their constructive suggestions in different committees to be constituted for the said purpose, and

(b) if not, in what manner Government propose to associate M.Ps in the formulation stage of the Third Five Year Plan?

The Deputy Minister of Planning (Shri S N. Mishra): (a) and (b) Arrangements are already being made to associate Members of Parliament with various discussions relating to the Third Five Year Plan. The Panels on Agriculture and Land Reform which have been recently constituted include Members of Parliament The Prime Minister has